district, comprising two units of 60 MW each has been techno-economically appraised and is awaiting investment clearance. The project is estimated to cost Rs. 6738 lakhs. The Central Electricity Authority while according techno-economic clearance to this project has recommended simultaneous sanction of the Palana Power Project as well as the Palana Mining Project so as to ensure availability of Lignite in the requisite time frame. Negotiations for GDR assistance are in progress.

Soil Conservation Department of Damodar Valley Corporation

1604. SHRI D.M. PUTTE GOWDA: Will the Minister of ENERGY be pleased to state :

- (a) whether it is fact that the Soil Conservation Department of the Damodar Valley Corporation, Hazaribagh is passing through a very critical phase
- (b) if so, the main factors responsible for this state of affairs;
- (c) whether there are also allegations of corruption and bungling in the Extension Division especially in the matter of giving contract for the construction of sm Il dams in Hazaribagh, Giridih and Dhanbad districts and if so, ficts thereof;
- (d) whether it is proposed to order a high level inquiry into the matter; and
- (e) other action proposed to strengthen the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIK-RAM MAHA-JAN): (a)

- (b) Does not arise.
- (c) It the Extension Division, the exist ing rules and regulations of the D.V.C. are rigorously followed while aw rding contracts. Further, in line with Government policy preference is given to Local Bodies like Gram Panchayat for execution of small works. No specific complaint has been received in this regard.
- (d) In the absence of any specific complaint, institution of a high level inquiry is not called for.
- (e) Does not arise.

National Law School, Bangalore

1605. SHRI K. RAM MURTHY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Bar Council of India has proposed to introduce the case method of teaching in Law Colleges from the nextacademic year; and if so, the details of the same;
- (b) whether a National Law, School on the basis of the Harvard College is being set up in Bangalore and if so, the details the reof?

THE MINISTER OF LAW, JUSTICE COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) No such proposal has been made by the Bar Council of India.

(b) The Bar Council of India proposes to establish the National Law School of India at Bang lore. It is not the intention of the Bar Council that the National Law School should be patterned in all ways on the Harvard Law School. However, it is the hope of the sponsors that the National Law School, when set up, would enjoy the same prestige and recognition as Harvard Law School.

Promotion/Selection of Officers in U.P. Telecom Circle by DPC during Currency of **Punishments**

1606. SHRI SUSHIL BHATTACHA-RYA: Will the Minister of COMMUNI-CATIONS be ple sed to state:

- () is it f ct that during the period 1977-80 sever 1 officers in U.P. Telecom Cicle got Prom tion/Selection by DPC during currency of punishments which exclude prom tion; and
- (b) if so, whether G vernment propose to t ke ny ction to rectify such the errone us pe m ti ns and t ke disciplinary ction g in t the uthorities responsibe therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON) () Rd (b) : The af mati n is being c lected form v ri u c icerred units nd will bel id n the T be f the House s soon s the s me is c moiled.

News-Item "Power Programme in Disarray"

1607 SHRI BHIKU RAM JAIN: W I the Mi i ter of ENERGY be ple sed to